

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 7837 of 2019

Partha Das Petitioner

Versus

Union of India through C.B.I. Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : None.

For the Opp. Party : Miss Shrisha Sinha, J.C. to A.S.G.I.

Order No. 09

Dated 24th June 2020

Reference may be made to the order dated 19.05.2020 in which a submission was advanced by Mr. Indrajit Sinha, learned counsel that the client has taken away the file. However, till today it appears that no counsel has been engaged. In such view of the matter, this application is being disposed of based on the merits of the case.

Miss Shrisha Sinha, learned J.C. to A.S.G.I. has appeared.

The petitioner apprehends his arrest in connection with R.C. Case No. 08 (S) of 2016-Ranchi, pending in the Court of learned Sub Divisional Judicial Magistrate, Dhanbad.

It has been alleged that the complainant and others were induced to invest in M/s. Ramel Industries Ltd. on the promise of handsome return. Rs. 1.12 crores were deposited in the different schemes of the company. The Company however did not pay the maturity amount and the entire investment was misappropriated. It appears that the petitioner was appointed as a Director of the M/s. Ramel Industries Ltd. from 10.05.2012 and M/s. Ramel Real Estate Infrastructure Ltd. with effect from 14.03.2012.

The petitioner being the Director the companies which were involved in duping large number of investors of their hard earned money, I am not inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the prayer for anticipatory bail made by the petitioner is rejected.

(RONGON MUKHOPADHYAY,J.)